HIGH COURT OF JAMMU & KASHMIR AND LADAKH

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
(Office of the Registrar General at Srinagar)
* * * * *

Subject: Surrender of the Certificate of Enrollment as an Advocate.

N O T I F I C A T I O N

No: 2589 **of 2026/RG/LP** **Dated: 27.10.2026**

It is hereby notified that the below mentioned applicants have voluntarily suspended their practice as an Advocate and have surrendered their Certificates of Enrolment as an Advocates, therefore the same are suspended from the date(s) shown against each:-

S.No	Name of Advocate S/Shri	Date of Surrender	Enrollment No. & Date
1.	Mr. Altaf Ahmad Mir S/O Sh.Wali Mohd Mir R/O Harweth, Tehsil Qaziabad, Kralgund District Kupwara	23.10.2026	JK-644/2013 Dated.31.12.2013 **(Absolute)** **Dated 03.09.2014**
2	Mr. Rajeev Kumar S/O Sh. Prem Chand R/O H.No.108 Ward No.2, Bari Brahmana District Samba	23.10.2026	JK-706/10 dated 05.06.2010 **(Absolute)** **Dated 23.05.2011**

By Order.

Mujtaba 27/X/26

(Syed Mujtaba Hussain)
Registrar Administration (L.P.)
High Court Main Wing, Srinagar

No: 50091-36 **RG/LP** **Dated: 27.10.2026**

Copy to the: -

1. Registrar Judicial, High Court Wing, Jammu/Srinagar.
2. Principal District & Sessions Judge, Samba/Kupwara.
3. Secretary, Bar Council of India, New Delhi.
4. President, J&K High Court Bar Association, Jammu.
5. President, Kashmir Advocates Association, Srinagar.
6. President District Bar Association, Samba/Kupwara.
7. Manager Government Press, Srinagar for publication in the next issue of the Govt. Gazette.
8. CPC, e-Courts, High Court of J&K and Ladakh, Srinagar with the request to upload the same on the official website of the High Court for information of all concerned.
9. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
10. Notifications file for record.
11. Mr/Ms._____
.....for information.

Mujtaba 27/X/26

Registrar Administration (L.P.)